IN THE COURT OF SH. ARUL VARMA, LD. CHIEF METROPOLITAN MAGISTRATE, CENTRAL DISTRICT, TIS HAZARI COURTS, DELHI.

FIR No. 01/2020 PS: Crime Branch State Vs. Pulkit @ Dheeraj New Case No. 2216/2020 u/s 25/54/59 Arms Act

30.09.2020

Proceedings of this matter has been conducted via Video Conferencing through Cisco Webex.

This is an application moved on behalf of applicant/accused Pulkit @ Dheeraj Mishra S/o Sh. Prahlad Kumar through Ld. LAC Sh. Sourabh Tyagi for releasing the accused on personal bond.

Present:

Ld. APP for the State via Video Conferencing

through Cisco Webex.

Sh. Sourabh Tyagi, Ld. Legal Aid Counsel is present in person via Video Conferencing through Cisco Webex.

Heard. File perused.

Status report has been received from the concerned Jail Superintendent. Same is also perused.

It is submitted by the Ld. LAC that accused Pulkit @ Dheeraj has already been granted bail in the present case by this Court vide order dated 20.06.2020 on furnishing personal bond in the sum of Rs. 20.000/- with one surety of like amount. But applicant/accused has failed to produce any surety to the satisfaction of this Court being a poor person. It is requested that the accused may be released on personal bond as per the guidelines laid down in the judgment titled as "Ajay Verma vs. Government of NCT of Delhi" dated 15.02.2017.

In view of the submissions and reasons mentioned in the application, the same stands allowed. The order dated 20.06.2020 passed by this Court stands modified and Pulkit @ Dheeraj accused Pulkit @ Dheeraj Mishra is directed to be released immediately on

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personal bond in the present case if not wanted in any other case.

Copy of this order be sent to concerned Jail Superintendent for necessarily action via official email ID. The order be also uploaded on the District Court Website forthwith.

Copy of this order be also given to Ld. LAC for necessary compliance in DLSA, as requested through email.

(Arul Varma) CMM (Central), Delhi 30.09.2020